

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.- 59 of 2025/EZ
IN THE MATTER OF
YOUTH UNITED FOR SUSTAINABLE ENVIRONMENT TRUST
Applicant**

Versus

STATE OF ODISHA &Ors

...

Respondents

INDEX

SI NO	PARTICULARS	PAGE NO
1	AFFIDAVIT ON BEHALF OF RESPONDENT-12 TO IGNORE THE PREVIOUS COUNTER AFFIDAVIT AND TO TAKE THE PRESENT AFFIDAVIT	1 - 2

PLACE: CUTTACK

DATE:

17/9/25


**ADVOCATE FOR
RESPONDENT-12**

-X-



**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.- 59 of 2025/EZ**

IN THE MATTER OF
YOUTH UNITED FOR SUSTAINABLE ENVIRONMENT TRUST
APPLICANT

Versus

STATE OF ODISHA & Ors ... Respondents

**AFFIDAVIT ON BEHALF OF RESPONDENT-12 TO IGNORE THE
PREVIOUS COUNTER AFFIDAVIT AND TO TAKE THE PRESENT
AFFIDAVIT**

I. Daitari Dhal, S/o- Chatrubhuja Dhal, At:- Braja Nagar, PO:- Rudhiya, PS: Panikoili, Dist- Jajpur, PIN-755043, (lessee of Pankapal-II) do hereby solemnly affirm, and declare as under;

1. That I have been arrayed as Respondent No-12 in the present Original Application and I am well aware about the facts and circumstances of the case, hence competent to swear this affidavit.
2. That, I have filed one counter affidavit on dated 08/08/2025 where in inadvertently I have attached the document of Annexure C/12 at G/12 and in place of document of Annexure G/12 the document of Annexure- G12.

17/09/2025
PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Regd.No-ON-04/1995

Daitari Dhal

- X -

- 3. That the above mentioned mistake was made inadvertently and there was neither any intention to delay the proceedings nor to mislead the Hon'ble Tribunal.
- 4. That in view of the above mentioned facts and circumstances, it is most humbly prayed before this Hon'ble Tribunal to ignore the previously filed counter affidavit and to take the present counter affidavit on record, which I am filing with this present Affidavit.

VERIFICATION

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, and that nothing material has been concealed therefrom.

Verified at Cuttack on this 17 day of Sept 2025.

[Signature]
Identified By

[Signature]
Deponent

Advocate

(Soubhagya Katar Nayak)
0-800/88

Solemnly sworn before *D. Dhal.*
me by.....
being identified by..... *S. K. Nayak Advoca*
at Cuttack Town Dated... *17/09/2025*

17/09/2025
P.K. MOHANTY, Notary, Cuttack Town
Regd. No-ON-04/1995



**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
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...

Respondents

INDEX

SI NO	PARTICULARS	PAGE NO
1	Counter affidavit on behalf of Respondent-12	1 - 11
2	Copy of the successful bidder intimation letter dated 19/01/2022 as ANNEXURE-A/12	- 12 -
3	Copy of the Environment Clearance dated 31/01/2025 granted in favor of the present deponent as ANNEXURE-B/12	13 - 27
4	Copy of the CTE dated 04/03/2025 as ANNEXURE-C/12	28 - 29
5	Copy of the certificate of the agreement dated 19/03/2025 as ANNEXURE-D/12	30 - 37
6	Copy of the reply to the show cause notice as ANNEXURE-E/12	- 38 -
7	Copy of the written complaints made before the IIC Jakhapura dated 01/10/2024 and 19/10/2024 as ANNEXURE-F/12	39 - 41
8	Copy of the CTO dated 06/03/2025 as ANNEXURE-G/12	42 - 50

PLACE: CUTTACK

DATE: 8/8/25

ADVOCATE FOR
RESPONDENT-12

Sambalpur Khetan Nayak
01/800/25



BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.- 59 of 2025/EZ

IN THE MATTER OF
YOUTH UNITED FOR SUSTAINABLE ENVIRONMENT TRUST
APPLICANT

Versus

STATE OF ODISHA &Ors ... Respondents

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT-12

I. Daitari Dhal, S/o- Chatrubhuja Dhal, At:- Braja Nagar, PO:- Rudhiya, PS: Panikoili, Dist- Jajpur, PIN-755043, (lessee of Pankapal-II) do hereby solemnly affirm, and declare as under;

1. That I have been arrayed as Respondent No-12 in the present Original Application and I am well aware about the facts and circumstances of the case, hence competent to swear this affidavit.
2. That, I have gone through the averments made in the Original Application filed by the applicant and have understood the contents therein and I am swearing the present affidavit in reply thereof.
3. That the contents of the present Affidavit and Reply are true and correct to the best of my knowledge.

Daitari Dhal
8/8/25


AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO-ON-56/2004

- X -

4. That all averments and contentions raised by the present Applicant are denied in their entirety except to the extent specifically admitted hereinafter. Nothing contained in the Original Application sought to be treated as admitted on account of specific non-traverse in the present Reply Affidavit.

PRILIMINARY SUBMISSION

5. That prior to deal with the allegations made by the Applicant in the Original Application deponent of this affidavit wants to draw kind attention of this Hon'ble Tribunal to the following facts.
6. That the present deponent on dated 19/01/2022 has been selected as the successful bidder for the Pankapal-II Sand Quarry over an area of 12.30 Acres or 4.977 hect. in village Pankapal under Danagadi Tahasil of Jajpur district, Odisha. Copy of the successful bidder intimation letter dated 19/01/2022 is annexed here unto as **ANNEXURE-A/12** ✓
7. That after selected as successful bidder for the Pankapal-II Sand Quarry deponent of this applied for Environment Clearance before the SEIAA Authority and on dated 31/01/2025 after providing all relevant documents to the SEIAA the SEIAA authority approved the Environment Clearance and granted in favor of the present deponent. Copy of the Environment Clearance dated 31/01/2025 granted in favor of the present deponent is annexed here unto as **ANNEXURE-B/12** ✓

Dantari Shree
8/8/25


AMBIKA PRASAD RAY
 NOTARY, CUTTACK TOWN
 REGD. NO-ON-56/2004

- 8 -
8. That after obtainment of the Environment Clearance dated 31/01/2025 the present deponent has filed online application before the State Pollution Control Board to grant Consent to Establish (herein after referred as CTE), after due verification of the documents and site the State Pollution Control Board on dated 04/03/2025 granted CTE in favor of the present deponent for Excavation/Quarrying of Sand of quantity 30000 m³/Annum during the valid lease period on Plot No. 1075 of Khata No. 224, measuring area Ac. 12.30 Dec (4.978 Ha.), at Mouza Pankapal, Tahasil-Danagadi in the district of Jajpur. Copy of the CTE dated 04/03/2025 is annexed here unto as **ANNEXURE-C/12** ✓
9. It is further submitted that on dated 16/03/2025 the deponent of this affidavit executed an agreement with the Mining Officer Jajapur for Excavation/Quarrying of Sand of quantity 30000 m³/Annum during the valid lease period on Plot No. 1075 of Khata No. 224, measuring area Ac. 12.30 Dec (4.978 Ha.), at Mouza Pankapal, Tahasil-Danagadi in the district of Jajpur and the certificate issued on dated 19/03/2025. Copy of the certificate of the agreement dated 19/03/2025 is annexed here unto as **ANNEXURE-D/12** ✓
10. That this is a fact that the Mining Officer-cum-Competent Authority, Jajpur District on dated 08/10/2024 vide letter No.3799 and again on dated 24/10/2024 vide letter No. 3983 issued show cause notice to the present


AMBIKA PRASAD RAY
 NOTARY, CUTTACK TOWN
 REGD. NO-ON-56/2004

Deponent
 5/3/25
 Danagadi

- X -

deponent for Breach of covenants of lease deed and violation to Rule 33 of OMMC-Rule-2023 and sand mining guideline-2020, published by MoEF&CC, in response to the above mentioned show cause notices issued by the Mining Officer-cum-Competent Authority, Jajpur District present deponent has filed its reply to the show cause notices on dated 16/12/2024, wherein the present deponent has stated that *"I also want to state that, I have visited the site and found an unauthorised person lifting sand from our lease allocated area through the compressor suction boat. I have no knowledge about the sand lifting activity, so finding no other alternative I have filled written complaints twice before IIC, Jakhapura Police Station to take necessary action. I have also attached police complaint copy herewith. It is suspected that Dilip Kumar Sahoo of Pankapal-I sand Quarry is performing the activity in our allocated area."* Copy of the reply to the show cause notice is annexed here unto as ANNEXURE-~~E~~/12

Dilip Kumar Sahoo
5/2/8/8

11. It is not out of place to mention here after getting information regarding unauthorized lifting of sands from the quarry lease area granted to the present deponent, the deponent has filed written complaints against the persons who use to illegally excavate sands from the quarry lease area before the concerned police station on dated 01/10/2024 and again on dated

AR
AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO-ON-56/2004

19/10/2024. Copy of the written complaints made before the IIC Jakhapura dated 01/10/2024 and 19/10/2024 is annexed here unto as ANNEXURE-~~F~~/12 ✓

12. It is not out of place to mention here that the present deponent on dated 06/03/2025 has been granted with the Consent To Operate (herein after referred as CTO) by the State Pollution Control Board for excavation of 6000cum of sand from the mining lease area and the CTO is valid upto 31/03/2026. Copy of the CTO dated 06/03/2025 is annexed here unto as ANNEXURE-~~G~~/12

Dantoli Shree.
5/3/25

PARA-WISE REPLY TO THE ORIGINAL APPLICATION

13. That no comments are offered over the averment made in Para no. 1 of the OA being introductory in nature.
14. That no comments are offered over the averment made in Para no. 2 of the OA, as the same is related to the Pankapal-I and Pankapal-I is leased out in favor of Respondent-11.
15. That no comments are offered over the averment made in Para no. 2 of the OA, as the same is related to the Pankapal-I and Pankapal-I is leased out in favor of Respondent-11.
16. That in response to the Para 4 of the OA, it is most humble submitted that the averments made by the Applicant is not true as the present deponent was selected as successful bidder on dated 19/09/2022 and not on 19/01/2022. It


AMBIKA PRASAD RAY
 NOTARY, CUTTACK TOWN
 REGD. NO-ON-56/2004

- 8 -

is further submitted that the present deponent is never indulged himself in any illegal mining and the deponent has also intimated regarding the illegal mining from his lease area to the competent authorities on various occasions and the same is also stated in para 10&11 of this affidavit.

17. That in response to the Para 5 of the OA, it is most humbly submitted that the averments made by the Applicant is not true as the present deponent has never indulged himself in any illegal mining and with regard to the show cause notice dated 28/06/2024, it is most respectfully submitted that the present Respondent has already intimated regarding the illegal mining from his lease area to the competent authority and also lodged complaints against the persons involved in illegal mining before the IIC Jakhapura.
18. That no comments are offered over the averment made in Para no. 6 of the OA, as the same is related to the Pankapal-I and Pankapal-I is leased out in favor of Respondent-11.
19. That in response to the Para 7 of the OA, it is most humbly submitted that the averments made by the Applicant is not true as the present deponent has never indulged himself in any illegal mining and with regard to the allegations of mechanical mining the same is intimated to the competent authority on dated 16/12/2024 (Annexure-~~11~~ 12)

52/2/28
Daitari
Prasad


AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO-ON-5612004

- X -

20. That in response to the Para 8 of the OA, it is most humbly submitted that the averments made by the Applicant is not true as the present deponent has never indulged himself in any illegal mining and with regard to the allegations of mining beyond lease area, it is most respectfully submitted that the present deponent has not started excavations from the lease area and the excavations are being done by some other person against whom the present deponent has already intimated to the competent authorities on various occasions.
21. That in response to the Para 9 of the OA, it is most humbly submitted that the averments made by the Applicant is not true as the present deponent has neither indulged himself in mining nor in transportation of the mined minerals.
22. That in response to the Para 10 of the OA it is most humbly submitted that, the allegations made by the Applicant is not true as the present deponent was not operating the sand quarry when the Applicant took photographs and filed complaints before the authorities.
23. That in response to the Para 11 of the OA it is most humbly submitted that, the allegations made by the Applicant is vehemently denied as the present deponent was not operating the sand quarry and also have not indulged himself in any quarrying activities.

Signature
5/8/18
4

AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWNSHIP
REGD. NO.-ON-56/2004

24. That no comments are offered over the averment made in Para no. 12 of the OA, as the same is matter of records.
25. That no comments are offered over the averment made in Para no. 13 of the OA, as the same is related to the Pankapal-I and Pankapal-I is leased out in favor of Respondent-11.
26. That no comments are offered over the averment made in Para no. 14 of the OA, as the same is related to the Pankapal-I and Pankapal-I is leased out in favor of Respondent-11.
27. That the contents of Paragraph 15 are vehemently denied. It is most humbly submitted that the present deponent at the time of filing of the present OA was not operating the sand quarry and some miscreants are illegally excavated sands and transported from the lease are of the present deponent for which complaints were also lodged before the competent authorities.
28. That in response to the averments made in para 16 of the OA is vehemently denied as the present deponent was not operating the sand source at the time of filing of the present OA hence the present deponent can not be held liable for any reason.
29. That the contents of Paragraph 17 are vehemently denied. It is most humbly submitted that the present deponent at the time of filing of the present OA was not operating the sand quarry.



AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO-ON-56/2004

- *
30. That the contents of Paragraph 18 are vehemently denied. It is most humbly submitted that the present deponent at the time of filing of the present OA was not operating the sand quarry, as the present lessee only on dated 06/03/2025 got the CTO to operate the quarry and the OA has been filed earlier to the grant of quarry permission.
31. That no comments are offered over the averment made in Para no. 19 of the OA, as the same is related to the Pankapal-I and Pankapal-I is leased out in favor of Respondent-11.
32. That, in response to Paragraph Nos. 20-22 of the OA, being the matter of record, the same needs no comments.
33. That in response to the averments made in para 23 of the OA is vehemently denied as the newspaper articles are generally not admissible as direct evidence in court.
34. That, in response to Paragraph Nos. 24-29 of the OA, being the matter of record, the same needs no comments.
35. That in response to the Paragraph 30 of the OA, it is most humbly submitted that at that point of time the present deponent has not granted the CTO hence the violation of CTO conditions are not applicable to the present deponent. As the present deponent only on dated 06/03/2025 got the CTO from the State Pollution Control Board.

Pankapal-I
06/03/25


AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO-ON-56/2004

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36. That no comments are offered over the averment made in Para no. 31 of the OA, as the same is related to the Pankapal-I and Pankapal-I is leased out in favor of Respondent-11.
 37. That, in response to Paragraph Nos. 32-33 of the OA, being the matter of record, the same needs no comments.
 38. That no comments are offered over the averment made in Para no. 34-35 of the OA, as the same is related to the Pankapal-I and Pankapal-I is leased out in favor of Respondent-11.
 39. That, in response to Paragraph Nos. 36-37 of the OA, being the matter of record, the same needs no comments.
 40. That no comments are offered over the averment made in Para no. 38 of the OA, as the same is related to the Pankapal-I and Pankapal-I is leased out in favor of Respondent-11.
 41. That, in response to Paragraph Nos. 39-47 of the OA, being the matter of record, the same needs no comments.
 42. That the deponent of this affidavit craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case
 43. That the contents of the above paragraphs are true and correct to the best of my knowledge, and that nothing material has been concealed therefrom.

5/12/25
 A. Prasad


 AMBIKA PRASAD RAY
 NOTARY, CUTTACK TOWN
 REGD. NO-ON-56/2004

- 12 -

VERIFICATION

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, and that nothing material has been concealed therefrom.

Verified at Cuttack on this 8th day of August, 2025.

Ambika Prasad Ray
Deponent 8/8/25

Identified By
S.K. Nayak
Advocate

S.K. Nayak
0/800/88



Deitari thel
The above named deponent, being identified by S.K. Nayak Adv solemnly affirm and states before me that the contents of this affidavit are true to the best of his/her/their knowledge and belief
APR
11/08/25

AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
Regd. No.-ON-56/2004



- ୪ -

ତହସିଲ କାର୍ଯ୍ୟାଳୟ, ଦାନଗଡ଼ି
OFFICE OF THE TAHASILDAR, DANAGADI
ଫୋନ୍ ନମ୍ବର - ୦୯୯୨୮-୨୧୪୨୧୫ e-mail: tdrdanagadi@gmail.com ଗ୍ର-୯୯୯୦୨୨ (୨୦୧)

Letter No. ୩୫୫

Date:- 19/01/2022

FORM-F
Intimation to Successful Bidder
[See Rule 10(11), 16(6)]

From:-
Tahasildar, Danagadi
At/Po:- Danagadi
Ps:- Jajpur Road
Dist:- Jajpur

To
Sri Daitari Dhal
S/o- Chatrubhuj Dhal
At:- Braja Nagar
PO:- Rudhiya
PS:- Panikoili
Dist- Jajpur, PIN-755043

Sub: Intimation to successful bidder.

Sir/Madam,

This is to intimate that you have been selected as the successful bidder for the quarry lease described below, namely:—

Pankapal-II Sand Quarry (Bramani River Sand Belt)
Mouza:-Pankapal ,Khata No.224 Plot No.1075
Area Ac.12.30.

The amount of additional charge bid by you and accepted is Rs. 2401.00 per cubic meter .

The mining plan has been approved but the environment clearance has not been obtained. The tentative selection is subject to the provisions of the OMMC Rules, 2016 and to the terms and conditions annexed with this letter.

You are directed to convey your acceptance to the terms and conditions and to deposit an amount Rs. 42,51,872 .00 (Rupees Forty Two Lakh Fifty One Thousand Eight Hundred Seventy Two) only as security money as prescribed under rule 27(7) & (9). Proof of deposit of the aforesaid amount along with acceptance should reach the undersigned within fifteen days of the date of issue of this letter failing which this intimation shall stand automatically revoked without any further notice and the earnest money shall stand forfeited.

You are also directed to execute deed in respect of the quarry lease for the aforesaid area within the period specified in sub-rule (1) of rule 43 of the Odisha Minor Mineral Concession Rules, 2016.

Yours faithfully

[Signature]
Tahasildar
Danagadi
19/01/2022

True Copy
Attested

[Signature]



सत्यमेव जयते

File No.: 493930/110-MINB2/08-2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),
ODISHA)



Annexure - B/1 478

Dated 31/01/2025



To,

SRI DAITARI DHAL
BRAJANAGAR, RUDHIA, Brajanagar, Jajapur, Rurhiya, Odisha, 755043, JAJAPUR, ODISHA,
755043
grptra24@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA, Odisha vide proposal number SIA/OR/MIN/493930/2024 dated 26/08/2024 for grant of prior Environmental Clearance (EC) to the project of Pankapal-II Sand Quarry over an area of 12.30 Acres or 4.977 hect. in village Pankapal under DanagadiTahasil of Jajpur district, Odisha Sri Daitari Dhal, the successful bidder/lessee under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107OR5429597N
(ii) File No.	493930/110-MINB2/08-2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Pankapal-II Sand Quarry over an area of 12.30 Acres or 4.977 hect. in village Pankapal under Danagadi Tahasil of Jajpur district, Odisha.
(ix) Location of Project (District, State)	JAJAPUR, ODISHA
(x) Issuing Authority	SEIAA, Odisha
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para-1 above, the project proposal interalia including Form-2 were submitted to the SEAC for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments thereto.

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Attested

[Signature]

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 16th & 17th December, 2024. The minutes of the meeting and all the project documents are available on Parivesh portal which can be accessed from the Parivesh portal by scanning the QR Code above. Brief description of the project is as under.
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form- 2 in the reports and presented before SEAC are annexed to this EC as **Annexure- 2**.
6. The SEAC in its meeting held on 16th & 17th December, 2024, based on information submitted viz: Form-2, EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The State Environment Impact Assessment Authority (SEIAA), Odisha has examined the proposal in 188th meeting held on 28.01.2025 in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC hereby accords Environment Clearance for the instant proposal for "extraction of sand from Pankapal-II Sand Quarry over an area of 12.30 Acres or 4.977 hect. in village Pankapal under DanagadiTahasil of Jajpur district, Odisha to Sri Daitari Dhal under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in **Annexure-1**.

Stipulations

Sl. Descriptions

Stipulation

- | | |
|--------------------------------|--|
| (i) Lease Area: | 12.30 Acres or 4.997 Ha. |
| (ii) No Mining Zone: | (i). The PP shall maintain safety and stability of Riverbanks i.e. 3 meter or 10% of river width whichever is more for protection of river bank and
(ii). 7.5-meter safety zone from all sides of lease boundary.
(iii). No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations. |
| (iii) Maximum Depth of Mining: | 0.75 meter as per the approved mining plan |
| (iv) Method of Mining: | Manual method as per approved mining plan |
| (v) Permitted Quantity: | 6102 cum for 1st year |
| (vi) Validity Period of EC: | The validity of EC is for 5 years from the date of lease execution or for the lease period whichever is earlier. |
| (vii)ARRS report | The PP shall carry out the ARRS study through a NABET or ORSAC empanelled agency and submit to SEIAA, Odisha by 31st December, 2025 . |
8. The SEIAA, Odisha reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. The validity of EC is for 5 years from date of lease execution or for validity of lease period whichever is earlier.
- 12. General Instructions:**
- The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 - The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local

**True Copy
Attested**

bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this MoEF & CC, BHubaneswar shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
13. This issue with an approval of the Competent Authority.

Copy To

1. Principal Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Chairman/Member/Member Secretary, SEIAA for information.
7. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
8. Collector & DM, Jajpur, Sub-Collector, Jajpur, Deputy Director of Mines, Jajpur, DFO, Cuttack, RO, SPCB, Jajpur, Tahasildar, Danagadi/Mining Officer, Jajpur for Information and necessary action.
9. Guard file for record/Website/Parivesh Portal

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Condition

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S. No	EC Conditions
1.1	<p>Specific Stipulation</p> <ol style="list-style-type: none"> 1. Consent / NoC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee. 2. In view of likely revision of DSR the mention of this deposit with coordinates is to be ensured. 3. The boundary area of the deposit as per the updated DSR defined by geo coordinates based on DGPS survey be superimposed on the cadastral map. 4. Plantation programme to be completed within the first two years and to be maintained in remaining years. 5. The Project proponent shall follow Sustainable Sand Mining Guidelines, 2020. 6. The proponent shall provide Bio- toilet for the workers. 7. Project Proponent shall not disturb the water course during mining.
1.2	<p>A. ENVIRONMENTAL CONDITIONS AND SAFEGUARDS WHICH NEED TO BE COMPLIED WITH BY THE TAHASILDAR/MINING OFFICER BEFORE LEASE AGREEMENT:</p> <ol style="list-style-type: none"> 1. Boundary Demarcation: - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empanelled agency of ORSAC. 2. Digital Map: -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar/Mining officer shall be submitted to SEIAA, Odisha through email at seiaaodisha@gmail.com. 3. Intimation of EC: -The copies of the EC shall be sent to the Sarpanch (s) of the concerned Gram Panchayat (s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF&CC Regional Office for compliance and record. 4. Tree Plantation: -The PP shall plant 250 nos. of tree species like Banyan (Ficus benghalensis), Peepal(Ficus religiosa), Neem (Azadirachta indica), Jamun(Syzygium cumini), Mango(Mangifera indica), Karanj(Pongamia pinnata), Arjun(Terminalia Arjuna), Jackfruit (Artocarpus heterophyllus), Siris (Albizia lebbeck), etc.. as part of tree plantation campaign "Ek Ped Maa Ke Naam" and the details of the same shall be uploaded in the MeriLiFE Portal (https://merilife.nic.in).The PP shall submit the status of plantation during every six-months (06) compliance of EC conditions with geo-

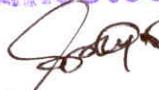
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S. No	EC Conditions
	<p>coordinating photographs.</p> <p>5. State EMF Fund: - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar/Mining Officer and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.</p> <p>6. Condition by Collector/DDM: - Any other condition(s) the Collector & Chairman, District Environment Impact Assessment Authority (DEIAA), may impose in the interest of protection and safeguarding the local environment.</p> <p>7. Compliance report for Transfer of EC: - Any transfer of EC to a PP/Lessee shall be considered by SEIAA, Odisha only after receipt of the full compliance report through Tahasildar/Mining Officer concerned of the above environmental conditions and safeguards.</p> <p>8. Other conditions/NOC:- Consent / NoC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee.</p>
1.3	<p>B. ENVIRONMENTAL CONDITIONS AND SAFEGUARDS WHICH NEED TO BE COMPLIED ON FIELD AFTER THE LEASE AGREEMENT</p> <p>1. Maximum permissible depth: This Environmental Clearance is given with the condition that maximum depth of digging of sand shall be 0.75m as per mining plan. Any flouting of this restriction shall make this EC liable to cancellation.</p> <p>2. Maximum permissible quantity: Maximum yearly quantity of extraction from the quarry shall not exceed the annual limit as specified above under stipulation in Table 'A stipulations'-sl. A(v) i.e. 6102 cum in 1st year . Any flouting of this quantitative restriction shall make this EC liable to cancellation.</p> <p>Annual Replenishment Rate Study of Sand: -The Project Proponent shall carry out Annual Rate of Replenishment study of sand by ORSAC empanel agency or NABET Consultant as per prescribed drone method of MoEF & CC, Govt. of India by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The detailed methodology for finding the rate of replenishment study of sand is laid down in the Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the actual rate of replenishment of mined out sand in the lease area. PP shall carry out Annual Rate of Replenishment Study (ARRS) through ORSAC empanel agency in every year and submit the report to SEIAA, Odisha during submission of EC compliance with attaching real-time geo-coordinating photographs both pre and post monsoon data collection time.</p>

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

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S. No	EC Conditions
1.1	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
1.2	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
1.3	The Project Proponent shall inform the SEIAA, Odisha for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
1.4	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
1.5	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
1.6	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
1.7	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
1.8	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.

2. Air Quality Monitoring And Preservation

S. No	EC Conditions
2.1	The project proponent use leak proof trucks/dumpers carrying ore and other raw materials and cover them with tarpaulin.
2.2	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of

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S. No	EC Conditions
	suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

3. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
3.1	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
3.2	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
3.3	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

4. Noise Monitoring And Prevention

S. No	EC Conditions
4.1	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
4.2	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

5. Energy Conservation Measures

S. No	EC Conditions
5.1	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
5.2	Provide LED lights in their offices and residential areas.

6. Mining Plan

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S. No	EC Conditions
6.1	<p>No Working Zone: - The lessee shall ensure that no sand mining is carried out in the areas as specified below: -</p> <ul style="list-style-type: none"> • During the rainy season; • Within the water channel or stream flow area throughout the year; • Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply/irrigation scheme, 100 meter from the edge of National Highway and railway line, 50 meter from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meter from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee. • The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non-monsoon period. • No stream shall be diverted for the purpose of sand mining and no natural water course shall be obstructed. • Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purposes. <p>The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.</p>
6.2	<p>Other Environmental Conditions: -The Project Proponent shall follow all the provisions of Sand Policy of Govt. Of Odisha dated 02.09.2021 for this sand mining project.</p> <ul style="list-style-type: none"> • The Tahasildar/ Mining Officer shall take adequate measures to prevent unauthorized mining; • The project proponent should carry out river bed sand mining manually by engaging local laborers to check over exploitation of sand at the source; • The lessee shall ensure safety of human life and livestock from accidents in case the village / any habitation is very near the mining lease area. • At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.

7. Waste Management

S. No	EC Conditions
7.1	The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
7.2	Kitchen waste shall be composted or converted to biogas for further use.(to be decided on case to case basis depending on type and size of plant)

8. Green Belt And Emp

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S. No	EC Conditions
8.1	The PP shall plant 250 nos. of tree species like Banyan (Ficus benghalensis), Peepal(Ficus religiosa), Neem (Azadirachta indica), Jamun(Syzygium cumini), Mango(Mangifera indica), Karanj(Pongamia pinnata), Arjun(Terminalia Arjuna), Jackfruit (Artocarpus heterophyllus), Siris (Albizia lebbeck), etc.. as part of tree plantation campaign " Ek Ped Maa Ke Naam " and the details of the same shall be uploaded in the MeriLiFE Portal (https://merilife.nic.in).The PP shall submit the status of plantation during every six-months (06) compliance of EC conditions with geo-coordinating photographs.
8.2	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

9. Transportation

S. No	EC Conditions
9.1	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].
9.2	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
9.3	<p>Transport Safeguards:</p> <ul style="list-style-type: none"> • No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission. • Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of the road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. • Project proponents shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.

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S. No	EC Conditions
	<ul style="list-style-type: none"> Vehicles hired for transportation of minor minerals from the site should be in good condition and should have pollution check certificates and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed. The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar/ Mining Officer may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks. <p>Water spraying should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.</p>

10. Green Belt

S. No	EC Conditions
10.1	The PP shall plant 250 nos. of tree species like Banyan (Ficus benghalensis), Peepal(Ficus religiosa), Neem (Azadirachta indica), Jamun(Syzygium cumini), Mango(Mangifera indica), Karanj(Pongamia pinnata), Arjun(Terminalia Arjuna), Jackfruit (Artocarpus heterophyllus), Siris (Albizia lebbeck), etc.. as part of tree plantation campaign " Ek Ped Maa Ke Naam " and the details of the same shall be uploaded in the MeriLiFE Portal (https://merilife.nic.in).The PP shall submit the status of plantation during every six-months (06) compliance of EC conditions with geo-coordinating photographs

11. Corporate Environment Responsibility

S. No	EC Conditions
11.1	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
11.2	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The PP shall implement the EMP with a budgetary allocation of Rs.1.20 Lakh/annum as proposed in the EMP report during EC application The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
11.3	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the SEIAA, Odisha within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during EC application by the project proponent and as discussed by the SEAC.

12. Miscellaneous

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- 23 -

S. No	EC Conditions
12.1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponents website permanently.
12.2	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
12.3	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
12.4	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
12.5	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
12.6	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
12.7	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
12.8	No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA, Odisha.
12.9	The project proponent shall abide by all the commitments and recommendations made in the EMP report, commitment made during EC application and also that during their presentation to the SEAC.
12.10	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
12.11	The SEIAA, Odisha or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
12.12	In pursuant to Ministrys O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Honble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for

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S. No	EC Conditions
	growth of fodder, flora, fauna etc.
12.13	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
12.14	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
12.15	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
12.16	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
12.17	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
12.18	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Additional EC Conditions

1. The extraction of sand shall be limited to **6102 cum / annum** for the 1st year with average depth of **0.75 meter** with manual method of mining.
2. The EC is valid for the balance lease period subject to the quantity prescribed in the modified DSR or revised Mining Plan whichever is less.
3. The PP is required to carry out the Annual rate of replenishment study (ARRS) through ORSAC empanel agency and submit the report to SEIAA, Odisha by **31st December, 2025**.
4. The PP shall implement the EMP with a budgetary allocation of **Rs. 1.20 Lakh/annum** as proposed in the EMP report during EC application.
5. The PP shall plant **250 nos. of tree species** like Banyan (Ficus benghalensis), Peepal(Ficus religiosa), Neem (Azadirachta indica), Jamun(Syzygium cumini), Mango(Mangifera indica), Karanj(Pongamia pinnata), Arjun(Terminalia Arjuna), Jackfruit (Artocarpus heterophyllus), Siris (Albizia lebbeck), etc.. as part of tree plantation campaign "**Ek Ped Maa Ke Naam**" and the details of the same shall be uploaded in the MeriLiFE Portal (<https://merilife.nic.in>).The PP shall submit the status of plantation during every six-months (06) compliance of EC conditions with geo-coordinating photographs.
6. The compliance of EC conditions of said quarry shall be monitored by DEIAA, concerned lease granting Authority either Mining Officer or Tahasildar, RO, SPCB, Odisha and Integrated Regional Office of MoEFCC, Bhubaneswar as per MoEF & CC, Govt. of India S.O. 141(E) in EIA Notification dated 15.01.2016.

7. The Project Proponent shall upload/submit six monthly EC compliance in the Parivesh Portal of MoEF & CC., Govt. of India only failing which the EC is liable to be revoked.

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Annexure-2

1. Proposal in brief:

The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.

- (i) This is a proposal for mining of sand from Pankapal-II Sand Quarry over an area of 12.30 Acres or 4.977 hect. in village Pankapal under Danagadi Tahasil of Jajpur district, Odisha.
- (ii) The mining area is a part of Survey of India Toposheet No. F45U1 and is bounded between the Latitude- 20°53'11.19" N to 20°53'18.44" N and Longitude – 86°01'10.80"E to 86°01'19.50" E bearing Khata no. 224, Plot No. 1075, Kissam-Nadi
- (iii) The mining lease is an identified sairat source in the DSR. The Pankapal-II Sand Quarry sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar, Danagadi to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years.
- (iv) Documents submitted: -Form-1, EMP, PFR, checklist, Mining Plan and approval letter, DSR, Village sheet, Cluster certificate from Tahasildar, Danagadi, topo map etc.
- (v) Whether submitted KML file of the lease area-Yes
- (vi) Whether submitted scrutiny fee-Yes, Rs. 2000/- vide e-Challan Ref. No. 38125F29BE dated 26.08.2024
- (vii) Distance from nearest sanctuary/ESZ- Kapilash WLS-18.5 Km
- (viii) Whether the lease area coming in DLC report-No, NA
- (ix) Whether the lease area reflecting in DSR-Yes
- (x) Method of mining-Manual
- (xi) River-Brahamani, Depth of sand deposition-0.75 meter
- (xii) Distance from nearest road bridge-0.9 km, Village road-0.30 km
- (xiii) Whether it is part of cluster – No.
- (xiv) Whether EC obtained earlier-Yes
- (xv) Date of approval of mining plan- by the Deputy Director of Geology, Directorate of Geology, Bhubaneswar vide letter no. 1837 dt. 17.03.2022
- (xvi) Production capacity per annum-6102 cum/annum (max.), total production in 5 years period-30510cum, Geological reserve-14776cum and Mineable reserve-6102cum.
- (xvii) The DSR has not been prepared as per the MoEF& CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
- (xviii) The budget provision for EMP of Rs. 1.20 Lakh/annum
- (xix) The provision for plantation- 250 no. of tree species.
- (xx) Any deficiencies/omission have been noticed in the above documents- Nil

2. **Whether SEAC recommended the proposal** – The proposal was placed in the SEAC meeting held on 16th & 17th December, 2024 and the SEAC recommended to grant EC valid from the date of EC accorded up to the lease period subject to final correction of reduced area in DSR as mentioned in ADS report with corrected coordinates and lease validity with following additional conditions.

- i) Consent / NoC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee.
- ii) In view of likely revision of DSR the mention of this deposit with final coordinates is to be ensured.
- iii) The boundary area of the deposit as per the updated DSR defined by geo coordinates based on DGPS survey be superimposed on the cadastral map.

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- iv) Plantation programme to be completed within first two years and to be maintained in remaining years.
- v) The Project proponent shall follow Sustainable Sand Mining Guidelines, 2020.
- vi) The proponent shall provide Bio- toilet for the workers.
- vii) Project Proponent shall not disturb the water course during mining.

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Attested





Tel : 06726-221153
E-mail: rospcb.kalinganagar@ospcbboard.org
Website: www.ospcbboard.org

REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
At Dhabalagiri, PO: F.C. Project, Jajpur Road
Dist- Jajpur-755020, Odisha

No. 616 /KNG/SDQ/10

Dt. 04-03-2025
By Regd. Post

OFFICE MEMORANDUM

In consideration of your online application no. 6157239 for obtaining Consent to Establish, for Pankapala Sand Quarry-II the State Pollution Control Board, Odisha, has been pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for Excavation/Quarrying of Sand of quantity 30000 m³/Annum during the valid lease period on Plot No. 1075 of Khata No. 224, measuring area Ac. 12.30 Dec (4.978 Ha.), at Mouza Pankapal, Tahasil-Danagadi in the district of Jajpur with the following conditions:-

GENERAL CONDITIONS:

1. This Consent to establish is valid for the raw material, product, manufacturing process and capacity mentioned in the application form. This order is valid for 5 years, which means the proponent shall commence construction of the project within a period of five years from the date of issue of this order. If the proponent fails to do substantial physical progress of the project within 5 years, then a renewal of this consent to establish shall be sought by the proponent.
2. The proponent is to comply with the provisions of E (P) Act, 1986 and the rules made there under with their amendments from time to time such as Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016, as amended from time to time, Hazardous Chemical / Manufacture, Storage and Import Rule, 1989 etc. and the amendments there under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
3. The mine is to apply for grant of consent to operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 (If coming under air pollution control area) at least 3(three) months before the commercial production and obtain Consent to Operate from the Board.
4. This consent to establish is subject to statutory and other clearances from Government of Odisha and / or Government of India as and when applicable.

SPECIAL CONDITIONS:-

1. This consent to establish granted under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 shall be subject to mining plan approved by the Deputy Director Geology, Bhubaneswar, Environment clearance issued by SEIAA and lease granted under O.M.M.C. Rules, 2016.
2. The water sprinkling system shall be provided in the haul road, transportation roads, quarry areas, stockpiled areas and other dust generating areas to control the fugitive dust emission.

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3. The lessee/project proponent shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in the surrounding areas.
4. Domestic effluent, if any, generated from the mine shall be discharged to soak pit via septic tank constructed as per BIS specification.
5. The mine shall comply with additional guidelines/environmental regulations as stipulated/ revised from time to time.
6. Vehicle hired for transportation of minor mineral from the mine should be in good condition and should have PUC Certificate. Vehicles should conform to the air & noise emission standards and should be operated during non peak hours.
7. The vehicles on which soil is to be transported shall not be overloaded and to be covered with tarpaulin to prevent spillage and getting air borne. The speed of the trucks shall be kept 15 Km per hour to prevent undue noise and other problems.
8. The mine shall undertake plantation as mentioned in the approved mining plan.
9. The rejected sand, if any, shall be disposed within the lease hold area as per the approved mining plan.
10. The project proponent shall obtain NOC from CGWA for withdrawal of groundwater required for the project, if any.
11. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards.
12. The unit shall abide by provisions of the E (P) Act, 1986 and the relevant rules framed there under.
13. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information are found to have been suppressed / wrongly furnished in the application form.

To,

Sri Daitari Dhal, Lessee
M/S PANKAPAL SAND QUARRY-II
At- Brajanagar, PO-Rudhia
Dist- Jajpur, (755043) Odisha

Memo No. 617 /Dtd. 04-03-2025

Copy forwarded to:

1. The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. The Collector & District. Magistrate, Jajpur
3. The Deputy Director of Mines (Minor Mineral), Jajpur
4. Copy to Guard File / Consent to Establish Register.

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Attested




M.M. Sahoo
04/03/25
REGIONAL OFFICER
Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur

M.M. Sahoo
04/03/25
REGIONAL OFFICER
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur
Validity unknown
Digitally Signed by REGIONAL OFFICER KALINGANAGAR

Date: 2025 03 05 11:26:52 IST

842500214

- 2 -



Daitari Dhal

Daitari Dhal

Mining Officer In Charge Jajpur

FORM - N

Form of Quarry Lease

[See rule 27(13)]

THIS INDENTURE made this 19th day of March 2025 between the GOVERNOR OF ODISHA Represented through **Mining Officer In Charge**, Jajpur mining Circle, Office of the Deputy Director of Mines, Jajpur, (hereinafter called the "Lessor") of the one part

AND

Sri **Daitari Dhal**, aged about 52 years, S/o- **Chaturbhuja Dhal**, Vill/Po- **Brajanagar**, Rudhia PS- **Panikoili**, Dist- **Jajpur**, Pin-755043, Aadhaar No **418234718983** M-9437344777 by caste- **Khandayat**, by Profession- Business, (hereinafter called the "lessee" which expression shall where the context so admits be deemed to include his heirs, executors, administrators, assignees) of the other part.

WHEREAS, the lessee has applied to the Competent Authority concerned for a quarry lease for **Sand** (minor mineral) in accordance with the provisions of the Odisha Minor Minerals Concession Rules, 2016 in respect of the lands described in Part I of the Schedule. AND WHEREAS the Competent Authority has

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Attested

[Signature]

Daitari Dhal

communicated his approval to the grant of lease on the terms, covenants and conditions hereinafter contained.

NOW THIS INDENTURE witnessed as follows:

The lessor hereby demises to the lessee the land described in Part I of the Schedule hereunder written and delineated in the map hereunto annexed.

The said demised pieces of land shall be held by the lessee for a term of (5) five year from the date on which this executed deed is registered under Indian Registration Act and Odisha Registration Manual, subject to the terms, convents, conditions hereinafter provided.

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

The schedule above referred to

PART-I

Location and area of the lease: **Pankapal II**

Village **Plot No. 1075, Khata No. 224**

Village: **Pankapal**

Tahasil. **Danagadi**

Area. **12.30acre (4.978 hectares)**

As per plan annexed and bounded

On the North by **Approach Road**

On the South by **Nadi**

On the East by **Nadi**

And on the West by **Nadi**

hereinafter called as "**said lands**"

Period for which lease deed is executed from : **5 (Five) Years**

Amount of Royalty and other Govt. Dues is to be deposited as per Quantity granted (for the 1 year) with Additional Charges, Dead Rent & Surface Rent etc. as per

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Attested**

[Signature]

[Stamp: Muzaffarpur District, Muzaffarpur District I/C]

[Signature]

~~38~~

Odisha Minor Mineral Concession Rules, 2016 and Ammendments as calculated below.

a)Royalty Rs.35/- x6102cum	Rs. 2,13,570.00
b)Additional Charge (Rs.2401x6102cum)	Rs. 1,46,50,902.00
c) Dead rent @ 10500/- per Ha	Rs. 52,267.00
d) Surface rent @ 360/- per Ha	Rs. 1,792.00
e) EMF 5% of Royalty	Rs.10,679.00
f) DMF 10% of Royalty	Rs.21,357.00
g) Income Tax: 2% of Royalty+ Additional charges	Rs.2,97,290.00
TOTAL AMOUNT	Rs. 1,52,47,857.00

(Rupees One Crore Fifty Two Lakh Forty Seven Thousand Eight Hundred Fifty Seven Only)

An amount of Rs 40,58,959.00 has been deposited against the dues (Royalty Rs 3729633 DMF Rs 21,357.00 EMF Rs 10,679.00 and Income tax Rs.2,97,290.00) the remaining amount shall be deposited by the lessee by date 31.12.2025

PART- II

Terms and conditions of the lease

This lease is subject to the conditions laid down in rule 33 and also all other conditions pertaining to lease as provided in the Rules.

PART-III

Liberties, powers and privileges to be exercised and enjoyed by the Lessee

1. To enter upon and use the land, described in Part I of the Schedule during the term hereby demised to carry on all operations necessary for extraction, collection, stacking processing, transport and disposal of minor mineral/minerals leased in natural or in processed/converted form.
2. To make roads, tram ways, install machinery, lay eclectic and telephone line, on and over the said lands.
3. To use water from streams, watercourses and springs in and upon the said lands in natural state or by means of impounding with the written permission of the Collector of the district.

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Attested**

[Signature]

Mining Officer
Jajpur District
[Signature]

[Signature]
[Signature]

- XI -

PART-IV

Restrictions and conditions as to the exercise of liberties, powers and privileges in

Part-II

1. No land shall be used for surface operations if objection is raised by the Competent Authority or the Collector of the district to the effect that use of the land will be detrimental to public interest.
2. The lessee shall not cut or injure any tree in the leased area falling within Reserved/Protected forest without prior permission of the Divisional Forest Officer or the officer authorized by him in this behalf and upon payment of royalty and fees for compensatory afforestation as may be specified.
3. The lessee shall undertake mining operation only in accordance with approved mining plan or scheme of mining, as the case may be.
4. The lessee shall not transport or store or cause to be transported or stored any specified minor mineral for the purpose of selling or trading otherwise than in accordance with these Rules and as may be specified under Odisha Minerals (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules ,2007.

Mining Officer I/C
 Tahsil District

PART-V

Liberties, powers and privileges reserved to the State Government

The State Government or any officer, or persons authorized by it in that behalf has the liberty and power to enter into and upon the leased area to carry on any operation in 89 connection with survey, sampling, testing, quarrying, processing, stacking and transportation of mineral as may be deemed necessary.

PART-VI

Provision regarding Rents and Royalties

1. The lessee shall, during the subsistence of this lease pay to Government royalty in respect of the minor mineral removed by him from the leased area at the rates prescribed in Schedule II and surface rent at the rate prescribed in Schedule I.
2. All payments relating to rents, royalties, fees, etc., as provided under these rules shall be paid to the State Government free from all deductions, at the District Treasury/Sub-Treasury and in such manner as the Competent Authority may prescribe.

D. Saitan

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3. For the purpose of computing the royalty, the lessee shall keep correct account of the mineral produced, stacked and removed from the lease area and submit a return to the Competent Authority and Director in Form K & Form P.

4. The lessee shall pay royalty in advance and the differential amount, if any, on computation shall be paid by the end of the first fortnight of each half yearly period during the subsistence of the lease.

5. The lessee shall pay surface rent in advance and not later than 15th January and 15th July of each year.

6. The lessee shall, in addition to the rents and royalties, also pay the contributions to the District Mineral Foundation and the Environment Management Funds at the rates specified in the Rules.

7. The lessee shall also pay the additional charge at the rate of Rs. 2401/- per cum.

8. The minimum guaranteed quantity granted for the quarry lease 6102 cum for the 1st year as per approved permitted quantity of State Environment Impact Assessment Authority, Odisha vide EC identification no EC24C0107OR5429597N. Dated 31/01/2025. As per approved mining plan

6000 cum for 2nd year

6000 cum for 3rd year

6000 cum for 4th year

6000 cum for 5th year

Signed by.....


Mining Officer I/C
Jajpur District

For and on behalf of Governor of Odisha, in the presence of

1. Abinash Das (DSA)

2. Biswajit Samal (DSA)

Signed by..... Lessee in the presence of

1. Soumya Barash Saha
S/O - Madhusudan Saha
A-1, Kanhera, P.O. Jajpur Road
Dist. Jajpur - 755019

2. Subhendu Kumar Nayak
S/O - Koushik Nayak
A-1, Chouda
P.O. Jajpur Road
Jajpur.
Pin- 755019


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Attested

Mining Officer I/C
Jajpur District



Endorsement of the certificate of admissibility

Admissible under rule 25: duly stamped under the Indian stamp (Orissa Amendment act 1 of 2008) Act 1899, Schedule 1-A No. 35
 Fees Paid : A5(b) - 304958, User Charges - 250, Total - 305208.

Date 19-Mar-2025

Endorsement under section 52

Presented for registration in the office of the Sub-Registrar **Sub-Registrar SUKINDA** between the hours of 10:00 AM and 1:30 PM on the Date **19/03/2025** by **THE GOVERNOR OF ODISHA REPRESENTED BY MINING OFFICER IN CHARGE JAJPUR MINING CIRCLE(GOVT)**, son/daughter/wife of of **JAJPUR ROAD, JAJAPUR**, by caste, profession and finger prints affixed.

Signature of Presenter / Date: 19-Mar-2025

Signature of Registering officer
**Registering Office,
 Sukinda**

Endorsement under section 58

Execution is admitted by:

Signature of Registering officer
**Registering Office,
 Sukinda**

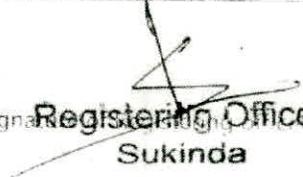
NAME	PHOTO	THUMB IMPRESSION	SIGNATURE	DATE OF ADMISSION OF EXECUTION
THE GOVERNOR OF ODISHA REPRESENTED BY MINING OFFICER IN CHARGE JAJPUR MINING CIRCLE(GOVT)	Execution By THE GOVERNOR OF ODISHA REPRESENTED BY MINING OFFICER IN CHARGE JAJPUR MINING CIRCLE(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By THE GOVERNOR OF ODISHA REPRESENTED BY MINING OFFICER IN CHARGE JAJPUR MINING CIRCLE(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By THE GOVERNOR OF ODISHA REPRESENTED BY MINING OFFICER IN CHARGE JAJPUR MINING CIRCLE(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	20-MAR-2025
DAITARI GHAI				

**True Copy
 Attested**

- 87 -

Identified by SOUMYA PRAKASH SAHOO Son/Wife of MADHUSUDAN SAHOO of KANHEIPUR, JAJAPUR ROAD, JAJAPUR JAJPUR by profession				
SOUMYA PRAKASH SAHOO		 43691416	<i>Soumya Prakash Sahoo</i>	20-MAR-2025

Date: 19-Mar-2025

Signature of Registering Officer

Registering Officer
Sukinda

Endorsement of certificate of registration under section 60

Registered and true copy filed in : **Office of the Sub-Registrar , SUKINDA**

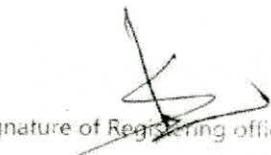
Book Number : 1 || Volume Number : 5

Document Number : 10842500212

For the year : 2025

Seal :
Date : 20/03/2025



Signature of Registering officer

Registering Officer
Sukinda

True Copy
Attested


To
The Mining Officer cum Competent Authority
Jajpur.

Reply to the show cause notice letter no 3799 & 3983

Respected Sir

I With due respect I would like to state that I Daitari Dhal S/O Chaturbhuja Dhal of Brajanagar, PO Rudhia PS Panikoili Jajpur want to state that I am the successful bidder of Pankapal II Sand Quarry Mouza Pankapal, Khata No 224, Plot No 1075, Area 12.30 and I have received a show cause notice for breach of covenants of lease deed.

I also want to state that, I have visited the site and found an unauthorised person lifting sand from our lease allocated area through the compressor suction boat. I have no knowledge about the sand lifting activity, so finding no other alternative I have filled written complaints twice before IIC, Jakhapura Police Station to take necessary action. I have also attached police complaint copy herewith. It is suspected that Dilip Kumar Sahoo of Pankapal I sand Quarry is performing the activity in our allocated area.

It is requested to look into the matter, take necessary action, and prevent further unauthorised activity in the area.

Thankyou

Daitari Dhal
25/10/24.

337H
28.10.2024

**True Copy
Attested**
[Signature]



To

- 31 -

The I.I.C, Takhapura Police Station,
Takhapura.

Sub: Complaint against unauthorized sand
lifting from our lease allocated
area of Pankajal II sand quarry.

Sir,

With due respect I would like to
draw your kind attention that
I Shree Daitari Dhal aged about
53 years son of Chaturbhuj Dhal of
vill - Brajanagar, PO - Rudha, PS - Panikoi
Dist - Talpur want to state that I
am the successful bidder of Pankajal
II sand quarry, mouza Pankajal,
khata no-22A, Plot no-1075, area-12.30 ac.
and I recently I have visited the site
and found some unauthorized persons
are lifting sand from our lease
allocated area through compressor
boat. I have no knowledge about the
sand lifting activity. So finding no
other alternative I have filed the
written report before you to take
necessary action.

Therefore, it is prayed that
please accept the written report and
take necessary actions after performing
proper enquiry.

- 40 -

And ~~for~~ as Act of your it is request to investigate this matter, take necessary actions against the culprit and prevent further unauthorized activities in the area.

Yours faithfully

Daitani Shrivastava

M- 9938866548

Takha Parva
Dt. 01.10.2024

True Copy
Attested

[Handwritten signature]



Odisha Police
Jakhapura, Jajpur

Complaint Registration Receipt

1. Complaint No : 24503072072400006
2. Name of Complainant : Daitari Dhal
3. S/o or D/o or W/o :
4. Address of Complainant : Brajanagar, Jajpur, Jajpur, Odisha
5. Nationality of Complainant : India
6. Date of Submission : 19/10/2024
7. Complaint Details :
With due respect I would like to draw your attention that I Daitari Dhal S/O Chaturbhuja Dhal of Brajanagar, PO Rudhia PS Panikoili Jajpur want to state that I am the successful bidder of Pankapal II Sand Quarry Mouza Pankapal, Khata No 224, Plot No 1075, Area 12.30 and and recently I have visited the site and found spme unauthorised person are lifting sand from our lease allocated area through compresseor suction boat. I have no knowlage about the sand lifting activity, so finding no other alternative I have filled written complain before you to take necessary action.
8. Current Status : Registered
9. Submitted To : Jakhapura, Jajpur
10. Nature of Complaint : Against Public



Officer-In-Charge
Jakhapura, Jajpur

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Attested

Address -

This is a computer generated document and does not require any signature.

Page 1 of 1

Crime and Criminal Tracking Network and Systems (CCTNS)

Date of Printing: 19/10/2024

To verify the genuineness /authenticity of the Certificate/License/Acknowledgement

Please visit to - <https://citizenportal-op.gov.in/Citizen/Verify.aspx>



Annexure - 9/507

Tel : 06726-221153

E-mail: rospcb.kalinganagar@ospcbboard.org

Website: www.ospcbboard.org

REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
At Dhabalagiri, PO: F.C. Project, Jajpur Road
Dist- Jajpur-755020, Odisha

No. 640 /KNG/SDQ/10

Dt. 06.03.2025

By Regd. Post

CONSENT ORDER

CONSENT ORDER NO. 207/1 APC & WPC

Sub: Consent under Section 25/26 of Water (P&CP) Act, 1974 and Section 21 of Air (P&CP) Act, 1981

Ref: Your online Application No. 6165711 and this office Consent to establish order issued vide letter no. 616, dated 04.03.2025.

Consent is hereby granted under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 and the Rules framed there under to

Name of the Industry/Mine:

M/s Pankapal Sand Quarry-II

Name of the Occupier & Designation:

Sri Daitari Dhal, Lessee

Address:

At: Plot No. 1075 of Khata No. 224
measuring area Ac. 12.30 Dec (4.978 Ha.) of
Mouza- Pankapal, Tahasil- Danagadi
Dist: Jajpur, Odisha

This consent order is valid for the period up to **31.03.2026**

(This consent to operate is granted based on environmental clearance issued vide EC Identification No. EC24C01070R5429597N dtd.31.01.2025 and subjected to validity of mining lease)

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No.	Product	Quantity
1	Excavation/Quarrying of Sand	6000 Cum. during 1st year of lease period

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Attested

PTO



CONSENT ORDER

Page-2

B. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard				
				PM (mg/Nm ³)	SO ₂	NO _x		
1	Domestic wastewater	Soak pit via septic tank						

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard.				
				PM	SO ₂	NO _x		

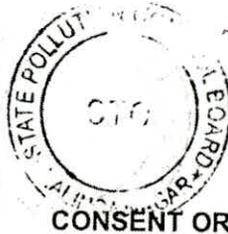
The unit shall maintain the prescribed Ambient Air & Noise Level for industrial Area within its premises

D. Disposal of solid waste permitted in the following manner.

Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Rejected materials	-	-	-	-	100% recycle in process

PTO

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Attested



CONSENT ORDER

E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been taped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.

**True Copy
Attested**

[Signature]

PTO



CONSENT ORDER

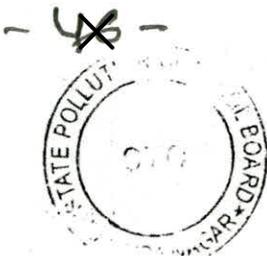
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 60 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyse the emissions every month for the parameters indicated in TABLE .B & C as mentioned in this order and shall furnish the report thereof to the Board by the 10th of the succeeding month.

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CONSENT ORDER

F. SPECIAL CONDITONS:

01. Dust suppression measures on haul roads, transportation roads and stockpile areas shall be carried out by spraying water through mobile/fixed water tanker/sprinklers.
02. The trucks in which sand is to be transported shall be covered with tarpaulin to prevent spillage. The speed of the trucks shall be kept moderate i.e. 15 km per hour to prevent undue noise and other problems.
03. The unit shall maintain the Ambient Air Quality as per the prescribed standards of National Ambient Air Quality Standards, 2009 (Enclosed as annexure-II) inside the mining lease area.
04. Domestic effluent, if any, generated from the mine shall be discharged to soak pit via septic tank constructed as per BIS specification.
05. The rejected sand, if any, shall be disposed of on low lying areas inside the lease hold area in proper manner without causing environmental pollution.
06. The unit shall abide by all the provisions of E (P) Act 1986 and Rules framed there under.
07. The lessee shall undertake plantation as mentioned in the approved mining plan.
08. The lessee shall comply with additional guidelines/environmental regulations as stipulated/ revised from time to time.
09. This Consent to Operate is subjected to statutory and other clearances from Govt. of Odisha and/or Govt. of India as and when applicable.
10. The unit has to undertake that, in case of consent fee is revised upward during this period, they shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board, the consent order will be revoked without prior notice.
11. The Board reserves the right to revoke / refuse consent at any time during this period in case any violation is observed and modify / stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section **A, B, C, D, E** and **F** to keep this consent order valid.

To,

Sri Daitari Dhal, Lessee
M/S PANKAPAL SAND QUARRY-II
At- Brajanagar, PO-Rudhia
Dist- Jajpur, (755043) Odisha

Memo No: 641 Dtd. 06.03.2025

Copy forwarded to:

1. Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. Collector & District Magistrate, Jajpur
3. Deputy Director of Mines (Minor mineral), Jajpur Circle, Jajpur.
4. Copy to Guard file

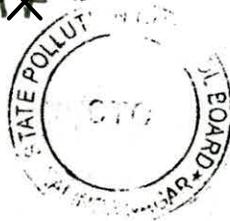
M. M. Saha
06/03/25
REGIONAL OFFICER
Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur

M. M. Saha
06/03/25
REGIONAL OFFICER

Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur
PTO

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Attested**

[Signature]



CONSENT ORDER

2. The applicant shall provide and maintain at his own cost three ambient air quality monitoring stations for monitoring Suspended Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-Monoxide and monitor the same once in a day/week/fortnight/month. The data collected shall be maintained in a register and a monthly extract be furnished to the Board.
3. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc. and the daily reading shall be recorded and the extract sent to the Board once in a month.
4. The applicant shall forward the following information to the Member Secretary, State Pollution Control Board, Orissa, Bhubaneswar regularly.
 - a. Report of analysis of stack monitoring, ambient air quality monitoring meteorological data as required every month.
 - b. Progress on planting of trees quarterly.
5. The applicant shall install mechanical composite sampling equipment and continuous flow measuring / recording devices on the effluent drains of trade as well as domestic effluent. A record of daily discharge shall be maintained.
6. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a. Performance / progress of the treatment plant.
 - b. Monthly statement of daily discharge of domestic and/or trade effluent.

7. Non-compliance with effluent limitations

- a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - i) A description of the non-compliance discharge including its impact on the receiving waters.
 - ii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iii) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - iv) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
8. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analysed at an approval laboratory every month for the parameters indicated in Part-D and shall submit in duplicate the report thereof to the Board.
9. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Crude practices such as dumping of chemicals in drains or sumps or trickling of acids or alkalis arbitrarily and utilizing poles for stirring etc. should not be resorted to.
10. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for,
 - Rotation of crops
 - Change of point of application of effluent on land
 - A portion of land kept fallow.
11. The adoption of these would avoid soil becoming sick or slate, the industry may ensure this in consultation with the Agriculture Department.
12. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the royats in the surrounding areas as a result of discharge of sewage or trade effluent if any.
13. Proper house keeping shall be maintained by a dedicated team.
14. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned. Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.

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CONSENT ORDER

Annexure-I

GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART -A : EFFLUENTS

Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Coastal Areas
		(a)	(b)	(c)	(d)
1.	Colour&odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	a For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at (20°C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0

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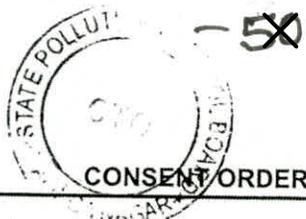
- 49 -

STATE POLLUTION CONTROL BOARD

17.	Cardmium (as Cd) mg/1 max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phennolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l

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NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighted Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year for a particular pollutant taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Signature Not Verified

Digitally Signed by : REGIONAL OFFICER KALINGANAGAR
Date: 2025.03.19 21:02:05 IST

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